Sixteenth Loksabha

an>

Title: Introduction of Arbitration And Conciliation (Amendment) Bill, 2018.

HON. SPEAKER: Now, Shri P.P. Chaudhary.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P.P. CHAUDHARY): Madam, on behalf of Shri Ravi Shankar Prasad, I rise to move for leave to introduce a Bill further to amend the Arbitration and Conciliation Act, 1996.

HON. SPEAKER: The question is:

> "That leave be granted to move for leave to introduce a Bill further to amend the Arbitration and Conciliation Act, 1996."

The motion was adopted.

SHRI P.P. CHAUDHARY: Madam, I introduce the Bill.

माननीय अध्यक्ष: सदस्यगण, नियम 377 के अधीन मामलों को सभा पटल पर रखा जाएगा। जिन सदस्यों को नियम 377 के अधीन मामलों को आज उठाने की अनुमति दी गई है और जो उन्हें सभा पटल पर रखने के इच्छुक हैं, वे 20 मिनट के भीतर मामले का पाठ व्यक्तिगत रूप से सभा पटल पर भेज दें। केवल उन्हीं मामलों को सभा पटल पर रखा माना जाएगा, जिनके लिए मामले का पाठ निर्धारित समय के भीतर सभा पटल पर प्राप्त हो गया है। शेष को व्यपगत माना जाएगा।